

ITEM NO.107

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 645/2017

ANIL KUMAR PANDEY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 6111/2017 - EXEMPTION FROM FILING O.T.

Date : 24-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Ashutosh Jha, AOR
Mr. Oleander D Singh, Adv.
Mr. Shivam Tomar, Adv.

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR

Ms. Ranjan Singh, Adv.
Mr. Pankaj Singh, Adv.
Mr. Sanjay Kumar Dubey, AOR
Ms. Shivani Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant presses the letter circulated seeking adjournment.

2. He further submits that though the lower Court records have been received but he has not received the soft copy of the same.

3. In view thereof, Registry is directed to provide soft copies of the lower Court records to the learned counsel representing the parties. If the learned counsel for the appellant is unable to download the records from the official website of the Supreme

Court, they may provide a pen drive to the Registry for uploading/downloading the same. The same shall be completed within one week.

4. The matter be listed on 10.09.2025.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)